

cil. The Directorates which will continue will have to take full responsibility for the analysis of marketing, trade and price data of the commodity. They are also to continue to plan and coordinate the development programmes of the respective crops and act as the secretariat of the concerned Development Council; but they are not expected to involve themselves in the implementation of the programme in the field, which is a State responsibility. Like the concerned Councils, the Directorates of cashewnut, coconut, arecanut and spices are to be clubbed together.

The crops, in which there will not be any Central Development Council and the Directorate, will be handled departmentally in the Crops Division in the Central Ministry of Agriculture. In order to review these crops as well as the residuary problems which are not covered by the Development Councils and the Directorates, an annual conference of the State and Central Ministers has been proposed. The Commission has also recommended the creation of strong units in the Ministry of Agriculture and in the State Directorates of Agriculture for important crops which require special attention. In particular, it has suggested the setting up of such units in the Crops Division in the Ministry of Agriculture for pulses and rice.

13.05 hrs.

COMPANIES (AMENDMENT) BILL
RECOMMENDATION TO RAJYA SABHA TO
APPOINT A MEMBER TO JOINT COMMITTEE

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Companies Act, 1956, the securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive

Trade Practices Act, 1969, in the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to know when is the** Joint Committee for amending the Companies Act coming out with their Report because we know that there is a concerned effort being made by vested interests.... (Interruptions).

यह सही बात है, हम लोगों के काम में बाई है—कम्पनी बिल को संबोटाज करने की कोशिश हो रही है। हम जानना चाहते हैं कि यह कब तक हाउस में आयेगा ?

SHRI MUHAMMED KHUDA BUKHSH (Murshidabad): Is it in order for an hon. Member to refer to a Joint Committee of this honourable House as ** ? The word "***" is derogatory.... (Interruptions).

MR. SPEAKER: I am not going to listen to you.

श्री ज्योतिर्मय बसु : इस को लाने में इतनी देरी क्यों हो रही है—इस का जवाब मंत्री जी दे तो ठीक होगा। हम हाउस में बता नहीं सकते हैं ये लोग कम्पनियों से चन्दा इकट्ठा कर रहे हैं, पांच लाख रुपया इकट्ठा कर रहे हैं।

MR. SPEAKER: I will send your query to the Minister. The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969, in

**Expunged as ordered by the Chair.

[Mr. Speaker]

the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

MR. SPEAKER: You are so pleasant, so nice, to me outside. I do not know what happens to you inside the House. I have spent some time with him in Paris. He is so pleasant in a certain company.

हाउस के अन्दर जाने पर पता लगा है कि वे इतने गरम हैं।

I have spent a lot of time with him in a foreign country. He is such a fine person. I do not know what happens to him inside the House.

SHRI S. M. BANERJEE (Kanpur): Please give me also an opportunity to accompany you to a foreign country. You will find my company more pleasant.

MR. SPEAKER: I am not going to take you. I do not want to lose more friends.

13.09 hrs.

RE. REPORTED CONSIDERATION BY U.S. RESUMPTION OF ARMS SUPPLY TO PAKISTAN

SHRI S. M. BANERJEE (Kanpur): Sir, with your permission, I would like to raise a most alarming news which has appeared in the newspapers today. The news report says:

"U.S. considering resumption of arms to Pindi, says Sisco."

SHRI ATAL BIHARI VAJPAYEE (Gwalior): You should have allowed a Call Attention Notice on it.

SHRI S. M. BANERJEE: It says:

"Resumption of arms shipments to Pakistan is being considered by the U.S. Administration, Mr. Joseph Sisco, Assistant Secretary of State for Near East and South Asian Affairs, said today.

Mr. Sisco, who was testifying before the House foreign affairs subcommittee, said the U.S. was not interested in getting into an arms race with China and the Soviet Union in South Asia, but "would be concerned if any one major power achieved dominance in the area.

Mr. Sisco acknowledged under questioning that India had obtained military superiority over Pakistan and that a high-level Pakistani mission here recently had wanted "Sufficient arms" so that weakness would not place Pakistan's independence in jeopardy."

So, it is quite clear that in the name of respecting their own commitment, they are sending arms and ammunition to Pakistan.

This is a very unfriendly act. This is exactly what we expected from these imperialist countries, especially, from the U.S. imperialists. This should be condemned. We expect the Minister to make some statement on this. We should be given an opportunity to condemn this unfriendly act on the part of American imperialists. I would request you, Sir, to ask the Minister to make a statement on this.

जी अटक बिहारी वाजपेयी : अध्यक्ष जी, यह इतना महत्वपूर्ण मामला है इस पर काबिल अटेन्शन एडमिट करना चाहिए। (अध्यक्षान्त)

जी सलमान कपूर (पटियाला) : इस बर काल अटेन्शन दिया है उसको मंजूर करना चाहिए।

MR. SPEAKER: I am really surprised that some of the members, either during Question Hour or on